

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
KESHAV PROTEINS & ORGANIC LLP**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Keshav Proteins & Organic LLP
2. Date of incorporation of corporate debtor	17-01-2019
3. Authority under which corporate debtor is incorporated / registered	ROC Gwalior
4. Corporate Identity No. of corporate debtor	AAO-0647
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 401, Pukhraj Corporate, Navlakha Main Road, Indore, MP, India, 452001
6. Insolvency commencement date in respect of corporate debtor	13-04-2026 (Order uploaded at NCLT website on 21-04-2026)
7. Estimated date of closure of insolvency resolution process	18-10-2026 (180 Days From the date of receipt of Order)
8. Name and registration number of the insolvency professional acting as resolution professional	Mr. Navin Khandelwal Reg. No: IBBI/IPA-001/IP-P00703/2017-18/11301
9. Address and e-mail of the resolution professional, as registered with the Board	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: navink25@yahoo.com
10. Address and e-mail to be used for correspondence with the resolution professional	Address:-206, Navneet Plaza 5/2 Old Palasia, Indore- 452018 Email: cirp.keshav@gmail.com
11. Last date for submission of claims	05-05-2026 (14 days from the date of order received by IRP)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditor u/s 21(6A)(b) of IBC 2016.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/en/home/downloads Physical address: As per point 10 (b) Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Keshav Proteins & Organic LLP** on **13-04-2026** (order uploaded at NCLT website on 21-04-2026).

The creditors of **Keshav Proteins & Organic LLP**, are hereby called upon to submit their claims with proof on or before **05-05-2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as a authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23-04-2026

Place: Indore




Navin Khandelwal
Interim Resolution Professional
IBBI/IPA-001/IP-P00703/2017-18/11301
AFA valid till 31-12-2026

